

[Shri D. S. Raja]

huge armies; there are disadvantages, there are difficulties in moving these troops; then you have also to give them equipment and proper facilities; logistics and all those things are also there.

Then there are a few considerations about our jawans. They have to be looked after well. After all, they make so much of sacrifices, they suffer so heavily, and they should be rehabilitated properly. Some jawans lose their limbs, some become invalid and so on. We should properly take care of their wives and widows of those people. We should really give them proper encouragement. Army is the greatest integrating force in this country. Real friendship, real comradeship, real citizenship, develops in the Army; because they go through very difficult times in the battle-field, brotherhood is fostered there. Every year we are discharging to civil life about a lakh of people; they are all very good citizens and they promote all the things that they have learnt in the Army; they develop the civil consciousness; they are all good assets for the country. They are good assets of the country.

In conclusion, I hope that the hon. Minister of Defence will consider the few suggestions that I have made.

17.40 HRS.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation

(Vote on Account) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 26th March, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 26th March, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

17.41 HRS.

DEMANDS FOR GRANTS, 1968-69—*contd.*

MINISTRY OF DEFENCE—*contd.*

SHRI BRIJ RAJ SINGH—KOTAH (Jhalwar): It is a surprising thing that on such an important debate like defence, very few Members have turned up even to lend their ears. That just shows the lamentable lack of interest in defence.

In defence, requirements are geared to meet one's potential enemies, and when the enemies happen to be adjoining neighbours, the threat is much more aggravated and heightened. Weapons parity is a 'must' even in the case of friendly neighbours, not to speak of neighbourly enemies.

The Asian balance of power can only be kept on an even keel if India